

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
Appeal-74/252/ND/2024

IN THE MATTER OF:

Income Tax Officer, Ward 18(3), New Delhi

....Applicant

Vs.

Roc & Ors. {9} (M/s. Novabase
Digital Entertainment Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 24.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Shlok Chandra SSC a/w Ms. Madhavi
Shukla & Ms. Priya Sarkar JSC

For the Respondent :

For the RoC : Mr. Aakash Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Appellant (IT Department) is present and sought liberty to serve the Respondents (other than RoC) through substituted board of service i.e. through publication. Liberty is granted to the Appellant to serve the Respondents through publication and file the proof of service. Proxy Counsel on behalf of RoC is present. List the matter on **25.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)